

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 210 OF 2020

Tanya Perpetual D'Costa

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. Ryan Menezes, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondent nos. 1 to 5.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 23rd September, 2020

P.C.

1. Heard Mr. Ryan Menezes, learned Counsel for the petitioner and Mr. D. Pangam, learned Counsel for the respondent nos. 1 to 5.
2. We are informed that we have admitted a Writ Petition bearing No.LD-VC-CW-111 of 2020, which raises a similar issue. Accordingly, we

issue **Rule** in this Petition as well and direct that this Petition should be heard along with Writ Petition No. LD-VC-CW-111 of 2020.

3. As in the companion Petition, the learned Advocate General makes a statement that Respondent Nos.1 to 5 will have no objection if the Petitioner is continued on contractual basis, until the disposal of this Petition. He, therefore, submits that there will be no objection to the continuance of the status quo during the pendency of the present Petition. We accept this statement and direct accordingly. This direction is on the basis that Respondent No.6 wishes to continue the Petitioner on contractual basis. In case the Respondent No. 6 does not wish to continue the Petitioner, we grant liberty to Respondent No.6 to apply to this Court and such application will be considered on its own merits and, in accordance with law.

4. The Petitioner will have to take steps to serve the Rule on Respondent No.6 and file an affidavit of compliance if possible. Else, only proof of service may be filed in the Registry.

5. The parties to complete their pleadings within 3 months from today and, thereafter, we grant the Petitioner liberty to apply for final disposal.

M. S. JAWALKAR

M. S. SONAK, J.

arp/*